

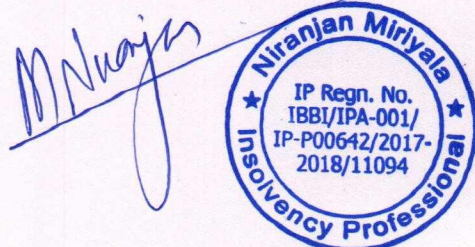
**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**Sarita Synthetics and Industries Limited**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sarita Synthetics and Industries Limited
2.	Date of incorporation of corporate debtor	13 <sup>th</sup> October 1993
3.	Authority under which corporate debtor is incorporated / registered	RoC- Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17116AP1993PLC016428
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office :</b> Anthakapalli Village Rajam Rajam Rajam, Andhra Pradesh- 532127, India
6.	Insolvency commencement date in respect of corporate debtor	3 <sup>rd</sup> October 2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of corporate insolvency resolution process, which is 31 <sup>st</sup> March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name</b> : Niranjan Miriyala <b>Registered No.</b> IBBI/IPA-001/IP-P00642/2017-2018/11094
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered office :</b> First Floor, H.No:7-1-28/1/A/21, Shyamkaran Road, Ameerpet, Hyderabad-500016, Telangana  <b>Email Id :</b> caniranjan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Registered office :</b> First Floor, H.No:7-1-28/1/A/21, Shyamkaran Road, Ameerpet, Hyderabad-500016, Telangana  <b>Email Id :</b> caniranjan@yahoo.com
11.	Last date for submission of claims	17 <sup>th</sup> October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>  <b>Physical Address:</b> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sarita Synthetics And Industries Limited on **3<sup>rd</sup> October 2019**.



The creditors of **Sarita Synthetics And Industries Limited**, are hereby called upon to submit their claims with proof on or before **17<sup>th</sup> October 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter III of the Insolvency & Bankruptcy Board of India ( Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims is to be submitted by way of the following specified forms in the CIRP Regulations

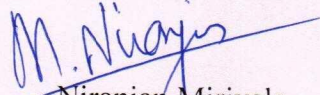
- Form B - for Claims by Operational Creditors except workmen and employees
- Form C - for Claims by Financial Creditors
- Form CA - for Claims by Financial Creditors in a class
- Form D - for Claims by a Workmen or an Employee
- Form E - for Claims by Authorized Representative of Workmen and Employees
- Form F - for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

The mentioned forms can be downloaded from the website of IBBI <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : 4<sup>th</sup> October 2019

Place : Hyderabad



Niranjana Miriyala

Interim Resolution Professional

In the matter of Sarita Synthetics and Industries Limited  
Registered No. **IBBI/IPA-001/IP-P00642/2017-2018/11094**

